

(2022) 08 NCLAT CK 0018

National Company Law Appellate Tribunal New Delhi

Case No: Company Appeal (AT)(Insolvency) Nos. 699, 812 Of 2022

Vikas Dahiya

APPELLANT

Vs

Arrow Engineering
Limited & Anr

RESPONDENT

Date of Decision: Aug. 5, 2022

Acts Referred:

- Code of Civil Procedure, 1908 - Section 11
- Insolvency and Bankruptcy Code, 2016 - Section 5(7), 5(8), 7, 9(5), 14(1), 14(2), 14(3), 14(4), 61
- Limitation Act, 1963 - Section 3(11), 5(8), 18
- Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016 - Regulation 6

Citation: (2022) 08 NCLAT CK 0018

Hon'ble Judges: Ashok Bhushan, Chairperson; M. Satyanarayana Murthy, Member (J); Barun Mitra, Member (T)

Bench: Full Bench

Advocate: Abhijeet Sinha, Rinku Kr. Garg, Rajan Chaudhary, Nishant Rao, Geetika, Robin Jaisinghani, Vikas Mehta, Jacinta D Silva, Bhaskar Nayak, Anurag Bisaria

Final Decision: Dismissed

Judgement